

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the **10th** day of **October, 2018**

Present :

Hon'ble Mr. Gokul Chandra Pati, Member-A
Hon'ble Mr. Rakesh Sagar Jain, Member-J

Original Application No.330/01056/2018

Bijay Kumar, aged about 44 years, Son of Late Suresh Prasad, Resident of Village Amari, District Munger, District Bihar, 811212.

.....Applicant.

By Advocate –Shri P.K. Mishra

V E R S U S

1. Union of India through General Manager, Subedarganj, North Central Railway, Allahabad.
2. Chairman, Railway Recruitment Cell, North Central Railway, Balmiki Chauraha, Nawab Yusuf Road, Civil Lines, Allahabad-211001.
3. Chief Medical Officer, Head Quarter, North Central Railway, Allahabad.
4. Assistant Personnel Officer , North Central Railway, Allahabad.

..... **Respondents**

By Advocate : Shri S.M. Mishra

O R D E R

By Hon'ble Mr. Gokul Chandra Pati, Member-A :

Heard Shri P.K. Mishra, counsel for the applicant and Shri S.M. Mishra, counsel for the respondents.

2. Learned counsel for the applicant submitted that the applicant was a candidate in the recruitment test conducted by respondent No.2 for Group 'D' post and he had qualified. There was some problem with his

Medical Certificate for which his case was reviewed and verified by the Medical Board constituted by the respondents. A copy of report of Medical Board is annexed as Annexure-10 with the OA. The grievance of the applicant is that no action has been taken by the respondent No.2 after receiving the report of Medical Board. Learned counsel for the respondents seeks some time to obtain the instruction in this regard.

3. It is seen that the applicant has submitted a representation dated 30.05.2018 addressed to respondent No.2 in this regard, which is yet to be disposed of. In view of the submissions of learned counsel, we feel that no useful purpose will be served to keep this OA pending. Accordingly, without expressing any opinion on merit of the case, the OA is disposed of with a direction to the Respondent No.2 to consider the representation dated 30.05.2018 of the applicant as per existing rules and guidelines and pass a reasoned and speaking order and communicate copy of the said order to the applicant within a period of two months from the date of receipt of a certified copy of this order. The applicant is also at liberty to submit a copy of this order to the respondent No.2 by enclosing copy of previous representation and other supporting documents for consideration within 15 days. No order as to costs.

Member-J

Member-A

RKM/